

\$~Special DB-Item-1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 482/2021, CRL. M.A. 1355/2022 (for impleadment), CRL. M.A. 10004/2022 (By Intervener for additional documents) & CRL. M.A. 10005/2022 (Exemption)**

SAMEER THROUGH HIS PAROKAR FAIZAN ANWAR

..... Petitioner

Through Mr. Sharad Malhotra, Mr. Harshit Chopra, Mr. Tushar Ahuja and Mr. Himanshu, Advocates.

versus

THE STATE OF NCT OF DELHI & ORS. Respondents

Through Mr. Sanjay Lao, Standing Counsel (Criminal) along with Mr. Karanjeet Rai Sharma, Advocate for the State.

Mr. S.K. Sethi and Ms. Dolly Sharma, Advocates for DSLSA.

Mr. Amit Sahni, Ms. Monica Chauhan, Ms. Sonali and Mr. Parth Sharma, Advocates for the Intervenor.

Mr. Sandeep Goel, Director General (Prisons).

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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15.07.2022

Mr. Sandeep Goel, the Director General (Prisons), Delhi, is present before this Court in-person and states that, he would place on affidavit certain suggestions to assist the Court in recommending measures and changes, so that the functioning of prisons is made more

conducive to maintaining discipline among inmates and obviating incidents of violence.

Let requisite affidavit be filed within a period of one week from today, after providing an advance copy to learned counsel appearing on behalf of the other parties.

List on 26.08.2022.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

JULY 15, 2022/rs